

RATIFIED MINUTES
DIRECTORATE GENERAL OF FOREIGN TRADE
DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 40/81 SCHEDULED TO BE HELD ON 28.12.2010 BUT ACTUALLY HELD ON 30.12.2010.

The Meeting No. 40/81 of Norms Committee-II was held on 30.12.2010 for the licensing year 2010-2011 under the Chairmanship of Sh. Hardeep Singh, Joint Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2009-2014. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Shri B.D.Ghosh, Addl I.A.	M/o Steel
2.	Shri. S.K.Jain, Sr.D.O.	DIPP
3.	Ms. R.L.Devi, Dy. DG	DGFT
4.	Shri Raman Kumar, F.T.D.O	DGFT

1	Case No.:6/40/81-ALC2/2010	Party Name:RATNESH METAL INDUSTRIES PVT. LTD	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00374/AM11/	RLA File :08/24/040/00256/AM10/	Lic.No/Date:0810085115 21.12.2009	Defer Date: 15.02.2011
	Decision : NC observed that the case is under examination of MOS. The case stands deferred and to be relisted on 15.02.2011.			

2	Case No.:8/40/81-ALC2/2010	Party Name:SUMI MOTHERSON INNOVATIVE ENGINEERING LIMITED	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00376/AM11/	RLA File :05/24/040/00460/AM10/	Lic.No/Date:0510258719 17.02.2010	Defer Date: 15.02.2011
	Decision :NC decided to refer the case to DHI for comments. The case stands deferred and to be relisted on 15.02.2011.			

3	Case No.:34/40/81-ALC2/2010	Party Name:VIJAI ELECTRICALS LTD	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed

HQ File :01/81/050/00402/AM11/	RLA File :09/24/040/00397/AM09/	Lic.No/Date:0910042214 02.06.2010	Defer Date: 15.02.2011
Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 15.02.2011.			

4	Case No.:9/40/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00377/AM11/	RLA File :08/24/040/00250/AM10/	Lic.No/Date:0810090290 05.07.2010	Defer Date: 15.02.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.02.2011: - 1.Information in respect of S.No. 12 of the Standard Deficiency Format .			

5	Case No.:18/40/81-ALC2/2010	Party Name:TORRENT CABLES LTD.	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00386/AM11/	RLA File :08/24/040/00251/AM10/	Lic.No/Date:0810090291 05.07.2010	Defer Date: 15.02.2011
	Decision : : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.02.2011: - 1.Information in respect of S.No. 12 of the Standard Deficiency Format .			

6	Case No.:43/40/81-ALC2/2010	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00411/AM11/	RLA File :32/24/040/00020/AM11/	Lic.No/Date:3210044881 22.07.2010	Defer Date: 15.02.2011
	Decision : NC decided to refer the case to DHI for comments. The case stands deferred and to be relisted on 15.02.2011.			

7	Case No.:13/40/81-ALC2/2010	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Approved
	HQ File :01/81/050/00381/AM11/	RLA File :02/24/040/00063/AM11/	Lic.No/Date:0210145591 23.07.2010	Defer Date: 15.02.2011
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O dated 28.12.2010 as under:- 1. Import items from Sl. No. 1 to 7 may be allowed as per SION at S.No. C-1058 2. Import item at Sl. No. 8 may be allowed on net to net basis.			

R/A may take suitable consequential action accordingly.

8	Case No.:33/40/81-ALC2/2010	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Approved
	HQ File :01/81/050/00401/AM11/	RLA File :02/24/040/00067/AM11/	Lic.No/Date:0210145721 27.07.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O dated 28.12.2010 as under:- 1. Import items from SI. No. 1 to 7 may be allowed as per SION at S.No. C-1058 1. Import item at SI. No. 8 may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			

9	Case No.:21/40/81-ALC2/2010	Party Name:ABIR INFRASTRUCTURE PRIVATE LIMITED	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00389/AM11/	RLA File :05/23/040/00114/AM11/	Lic.No/Date:0510269360 29.07.2010	Defer Date: 15.02.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.02.2011: - 1.Information in respect of S.No. 4,5,11 & 11A export product wise of the Standard Deficiency Format .			

10	Case No.:32/40/81-ALC2/2010	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00400/AM11/	RLA File :32/24/040/00023/AM11/	Lic.No/Date:3210044959 03.08.2010	Defer Date: 15.02.2011
	Decision : NC decided to refer the case to DHI for comments. The case stands deferred and to be relisted on 15.02.2011.			

11	Case No.:22/40/81-ALC2/2010	Party Name:ASTRA LIGHTING LTD.,	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00390/AM11/	RLA File :22/24/040/00026/AM11/	Lic.No/Date:2210010266 06.08.2010	Defer Date: 15.02.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding			

the copy of the application of the firm . The case stands deferred and to be relisted on 15.02.2011.

12	Case No.:7/40/81-ALC2/2010	Party Name:RUBY MICA COMPANY PRIVATE LIMITED,	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00375/AM11/	RLA File :02/24/040/00090/AM11/	Lic.No/Date:0210146773 20.08.2010	Defer Date: 15.02.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.02.2011: - 1.Information in respect of S.No. 4,5 & 11 export product wise of the Standard Deficiency Format .			

13	Case No.:28/40/81-ALC2/2010	Party Name:FLOVEL MECAMIDI ENERGY PRIVATE LIMITED	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00396/AM11/	RLA File :05/23/040/00135/AM11/	Lic.No/Date:0510271787 31.08.2010	Defer Date: 15.02.2011
	Decision : NC decided to refer the case to DHI for comments. The case stands deferred and to be relisted on 15.02.2011.			

14	Case No.:38/40/81-ALC2/2010	Party Name:SACHIN TRADING COMPANY	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Approved
	HQ File :01/81/050/00406/AM11/	RLA File :05/24/040/00150/AM11/	Lic.No/Date:0510272364 08.09.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O dated 28.12.2010 as under:- Taking Clue from SION C-1210, Advance Authorisation may be ratified as under: 1. Quantity of import item at Sl. No. 1 may be allowed as 7575 Kgs. inclusive of 1 % wastage. 2. Quantity of import item at Sl. No. 2 may be allowed as 17675 Kgs. inclusive of 1 % wastage. R/A may take suitable consequential action accordingly.			

15	Case No.:37/40/81-ALC2/2010	Party Name:VALIANT ELECTRICALS PVT. LTD.,	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00405/AM11/	RLA File :11/24/040/00035/AM11/	Lic.No/Date:1110023173 09.09.2010	Defer Date: 15.02.2011
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O dated 28.12.2010 as under:- Taking Clue from SION C-224, Advance Authorisation may be ratified as under:			

1. Quantities of import items at Sl. No. 1 & 2 may be allowed as applied for i.e. 19250 Nos. each inclusive of 10 % wastage.
 2. Quantity of import item at Sl. No. 3 may be allowed as applied for i.e. 38500 Nos. inclusive of 10 % wastage.
 3. Quantities of import items at Sl. No. 4 & 5 may be allowed as 17675 Nos. each inclusive of 1 % wastage
- R/A may take suitable consequential action accordingly.

16	Case No.:10/40/81-ALC2/2010	Party Name:PUNJAB LIGHTING INDUSTRIES LTD.,	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Approved
	HQ File :01/81/050/00378/AM11/	RLA File :22/24/040/00032/AM11/	Lic.No/Date:2210010431 20.09.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O dated 28.12.2010 as under:- a. Quantity of export product may also be specified as 68681 thousand Nos. in addition to its weight. b. Word "Relevant" may be suffixed with the description of import item and its quantity may be allowed as 2498.8 Kgs. inclusive of 2% wastage. R/A may take suitable consequential action accordingly.			

17	Case No.:39/40/81-ALC2/2010	Party Name:VEER-O- METALS PVT .LTD	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00407/AM11/	RLA File :07/24/040/00225/AM11/	Lic.No/Date:0710074265 20.09.2010	Defer Date: 15.02.2011
	Decision :NC decided to send a letter to firm to submit following information as per written comments of DIPP as under:- 1. Information in respect of Sl. No. 4 & 5 of Standard Deficiency Format. 2. Sheet layout diagram indicating the wastage during punching-export product wise. 3. Justification for wastage during forming. The case stands deferred and to be relisted on 15.02.2011.			

18	Case No.:26/40/81-ALC2/2010	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Withdraw
	HQ File :01/81/050/00394/AM11/	RLA File :13/24/040/00019/AM11/	Lic.No/Date:1310033366 24.09.2010	Defer Date:
	Decision : NC decided to examine the case on file.			

19	Case No.:27/40/81-ALC2/2010	Party Name:BIG G DESIGN WEAR,	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Approved
----	-----------------------------	-------------------------------	--	-----------------

	HQ File :01/81/050/00395/AM11/	RLA File :07/24/040/00235/AM11/	Lic.No/Date:0710074525 29.09.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O dated 28.12.2010 as under:- 3. Quantities of import items at Sl. Nos. 1 & 2 may be allowed as applied for i.e.15000 Kgs. & 5000 Kgs. respectively on net to net basis R/A may take suitable consequential action accordingly.			
20	Case No.:31/40/81-ALC2/2010	Party Name:ADDI ALLOYS PVT.LTD.	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00399/AM11/	RLA File :30/24/040/00031/AM11/	Lic.No/Date:3010069857 30.09.2010	Defer Date: 15.02.2011
	Decision : NC observed that the case is under examination of M/o Steel. The case stands deferred and to be relisted on 15.02.2011.			
21	Case No.:20/40/81-ALC2/2010	Party Name:HIG ENERGY BATTERIES (INDIA) LIMITED,	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00388/AM11/	RLA File :04/24/040/00176/AM11/	Lic.No/Date:0410117730 01.10.2010	Defer Date: 15.02.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.02.2011: - 1.Information in respect of S.No. 3 & 11 of the Standard Deficiency Format .			
22	Case No.:25/40/81-ALC2/2010	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Approved
	HQ File :01/81/050/00393/AM11/	RLA File :02/24/040/00106/AM11/	Lic.No/Date:0210148817 01.10.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O dated 28.12.2010 as under:- 2. 1. Import items from Sl. No. 1 to 7 may be allowed as per SION at S.No. C-1058 2 Import item at Sl. No. 8 may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			
23	Case No.:36/40/81-ALC2/2010	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00404/AM11/	RLA File :03/95/040/00463/AM11/	Lic.No/Date:0310594726 01.10.2010	Defer Date: 15.02.2011

Decision : NC observed that the case is under examination of M/o Steel. The case stands deferred and to be relisted on 15.02.2011.

24	Case No.:19/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00387/AM11/	RLA File :06/24/040/00032/AM11/	Lic.No/Date:0610019278 05.10.2010	Defer Date: 15.02.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 15.02.2011.			

25	Case No.:23/40/81-ALC2/2010	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status: Approved
	HQ File :01/81/050/00391/AM11/	RLA File :02/24/040/00113/AM11/	Lic.No/Date:0210148990 07.10.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O dated 28.12.2010 as under:- 3. 1. Import items from SI.No. 1 to 7 may be allowed as per SION at S.No. C-1058 1. Import item at SI.No. 8 may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			

26	Case No.:44/40/81-ALC2/2010	Party Name:PEARL INSULATIONS PVT. LIMITED	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Approved
	HQ File :01/81/050/00412/AM11/	RLA File :07/24/040/00196/AM11/	Lic.No/Date:0710074687 08.10.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O dated 28.12.2010 as under:- 2. Quantity of import item at S.No.1 i.e. Copper Wire Rod / Cathode may be allowed as applied for i.e. 27714.4 Kgs. inclusive of 1% wastage. 3. Quantity of import item at S.No.2 i.e. Polyesterimide Enamel may be allowed as applied for i.e.294 Kgs. inclusive of 5% wastage. 3. Quantity of import item at S.No.3 i.e. Polyester Glass Yarn may be allowed as applied for i.e. 288.4 Kgs. inclusive of 3% wastage R/A may take suitable consequential action accordingly.			

27	Case No.:24/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00392/AM11/	RLA File :11/24/040/00040/AM11/	Lic.No/Date:1110023345 12.10.2010	Defer Date: 15.02.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 15.02.2011.			

28	Case No.:29/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00397/AM11/	RLA File :11/24/040/00043/AM11/	Lic.No/Date:1110023344 12.10.2010	Defer Date: 15.02.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 15.02.2011.			

29	Case No.:35/40/81-ALC2/2010	Party Name:TTP TECHNOLOGIES PRIVATE LIMITED	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00403/AM11/	RLA File :07/24/040/00261/AM11/	Lic.No/Date:0710074770 12.10.2010	Defer Date: 15.02.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 15.02.2011.			

30	Case No.:42/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00410/AM11/	RLA File :11/24/040/00042/AM11/	Lic.No/Date:1110023343 12.10.2010	Defer Date: 15.02.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 15.02.2011.			

31	Case No.:17/40/81-ALC2/2010	Party Name:COPPER STRIPS PVT LTD	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00385/AM11/	RLA File :11/24/040/00041/AM11/	Lic.No/Date:1110023360 14.10.2010	Defer Date: 15.02.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.02.2011: - 1.Information in respect of S.No. 3 ,5 & 11 of the Standard Deficiency Format .			

32	Case No.:30/40/81-ALC2/2010	Party Name:EXIDE INDUSTRIES LTD	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Approved
	HQ File :01/81/050/00398/AM11/	RLA File :02/24/040/00128/AM11/	Lic.No/Date:0210149406 19.10.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O dated 28.12.2010 as under:- 4. 1. Import items from Sl. No. 1 to 7 may be allowed as per SION at S.No. C-1058 1. Import item at Sl. No. 8 may be allowed on net to net basis. R/A may take suitable consequential action accordingly.			

33	Case No.:16/40/81-ALC2/2010	Party Name:AGRO DUTCH INDUSTRIES LTD.,	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00384/AM11/	RLA File :22/24/040/00053/AM11/	Lic.No/Date:2210010554 21.10.2010	Defer Date: 15.02.2011
	Decision : As per the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 15.02.2011: - 1.Information in respect of S.No. 3 ,5, 11& 11A export product wise of the Standard Deficiency Format .			

34	Case No.:40/40/81-ALC2/2010	Party Name:BIRLA ERICSSON OPTICAL LTD.,	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00408/AM11/	RLA File :11/24/040/00048/AM11/	Lic.No/Date:1110023394 21.10.2010	Defer Date: 15.02.2011
	Decision : NC observed that the case is under examination of DOT. The case stands deferred and to be relisted on 15.02.2011.			

35	Case No.:41/40/81-ALC2/2010	Party Name:FLASH FORGE PVT LTD	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00409/AM11/	RLA File :26/24/040/00002/AM11/	Lic.No/Date:2610009503 22.10.2010	Defer Date: 15.02.2011
	Decision : NC decided to send a letter to firm to submit following information as per written comments of DIPP as under:- 3. Information in respect of Sl. No. 4 & 11 of Standard Deficiency Format for each type of Seamless fitting The case stands deferred and to be relisted on 15.02.2011.			

36	Case No.:12/40/81-ALC2/2010	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00380/AM11/	RLA File :06/24/040/00035/AM11/	Lic.No/Date:0610019488 27.10.2010	Defer Date: 15.02.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 15.02.2011.			

37	Case No.:14/40/81-ALC2/2010	Party Name:POWER GEAR LTD.	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00382/AM11/	RLA File :07/24/040/00274/AM11/	Lic.No/Date:0710075077 27.10.2010	Defer Date: 15.02.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 15.02.2011.			

38	Case No.:4/40/81-ALC2/2010	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00372/AM11/	RLA File :05/23/040/00206/AM11/	Lic.No/Date:0510275960 28.10.2010	Defer Date: 15.02.2011
	Decision : NC observed that the case is under examination of MSME . NC decided to send a copy of application to M/o Steel also.The case stands deferred and to be relisted on 15.02.2011.			

39	Case No.:11/40/81-ALC2/2010	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00379/AM11/	RLA File :07/24/040/00281/AM11/	Lic.No/Date:0710075123 28.10.2010	Defer Date: 15.02.2011
	Decision : NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 15.02.2011.			

40	Case No.:15/40/81-ALC2/2010	Party Name:TATA BP SOLAR INDIA LTD.	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00383/AM11/	RLA File :07/24/040/00294/AM11/	Lic.No/Date:0710075121 28.10.2010	Defer Date: 15.02.2011
	Decision : NC observed that comments of MNRE is still awaited and decided to send reminder to MNRE. The case stands deferred and to be re-listed on 15.02.2011.			

41	Case No.:5/40/81-ALC2/2010	Party Name:R+V INTERNATIONAL CO.	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Approved
	HQ File :01/81/050/00373/AM11/	RLA File :30/24/040/00045/AM11/	Lic.No/Date:3010070794 12.11.2010	Defer Date:
	Decision : The Norms Committee decided to ratify the norms in respect of the subject advance authorization, as per written comments of DIPP vide U.O dated 28.12.2010 as under:- Advance Authorisation may be ratified as under on repeat basis as per A.A. No. 3010063979 dated 13.11.2009 ratified in NC meeting No. 41/81 dated 12.01.2010: 2 Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as applied for i.e 8694 Kgs. as 1.08 Kgs./Kg. content in the export product. R/A may take suitable consequential action accordingly.			

42	Case No.:1/40/81-ALC2/2010	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
----	----------------------------	------------------------------------	--	-----------------------------------

HQ File :01/81/050/00369/AM11/	RLA File :03/95/040/00686/AM11/	Lic.No/Date:0310606040 13.12.2010	Defer Date: 15.02.2011
Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 04.01.2011.			

43	Case No.:2/40/81-ALC2/2010	Party Name:UM CABLES LTD.,	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00370/AM11/	RLA File :03/95/040/00690/AM11/	Lic.No/Date:0310606224 14.12.2010	Defer Date: 15.02.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 04.01.2011.			

44	Case No.:3/40/81-ALC2/2010	Party Name: ALSTOM PROJECTS INDIA LIMITED,	Meet No/Date:40/81-ALC2/2010 28.12.2010	Status:Deferred and Re-indexed
	HQ File :01/81/050/00371/AM11/	RLA File :03/94/040/00788/AM11/	Lic.No/Date:0310606625 16.12.2010	Defer Date: 15.02.2011
	Decision : The Committee observed that the application of the firm is not received. Therefore, the Committee decided to send a letter to RA for forwarding the copy of the application of the firm . The case stands deferred and to be relisted on 04.01.2011.			

PART – AR – FRESH

Case No. AR- 76	M/S Alstom Projects India Ltd., Mumbai
Meeting No.40/81	F.No.01/80/81/50/1450/AM04/DES-I/DES-II
Dated : 28.12.2010	Advance License No.0310247081 dt.12.01.2004
	RLA F.No.03/24/42/0205/AM04

Decision : NC decided to reject the case as the firm has not given proper justification for late submission of their request.

Case No. AR- 77	M/S Dynatch Furnaces (Bombay) Pvt. Ltd., Mumbai
Meeting No.40/81	F.No.01/81/50/0080/AM04/DES-II
Dated : 28.12.2010	Advance License No.0310524136 dt.15.06.2009
	RLA F.No.03/94/40/0196/AM'10

Decision: NC observed that the case is under examination of DHI. The case stands deferred and to be relisted on 15.02.2011.

CASE NO. AR - 74	M/s. Sterlite Industries (I) Ltd., Tuticorin
Meeting No.40/81	HQ. F. No. As per list given in the Agenda.
Dated : 28.12.2010	List of Advance Auth. No & date given below

Sl. No.	Advance Licence No. & date	Sl. No.	Advance Licence No. & date
01.	0310387431 dated 28.06.2006	08.	0310482321 dated 12.08.2008
02.	0310387683 dated 30.06.2006	09.	3510023516 dated 13.05.2008
03.	0310392436 dated 01.08.2006	10.	3510023518 dated 14.05.2008
04.	0310392529 dated 02.08.2006	11.	3510023523 dated 15.05.2008
05.	0310403064 dated 09.10.2006	12.	3510024801 dated 30.09.2008
06.	0310412437 dated 18.12.2006	13.	3510024802 dated 03.10.2008
07.	0310412682 dated 19.12.2006	14.	3510024863 dated 13.10.2008

Decision: NC decided to ratify the norms on repeat basis as per earlier NC decision of M.No. 37/81 dtd. 11.12.2007 in r/o Licence No 0310400934 dtd 25.09.06. Items to be allowed by RA strictly as per above mentioned NC decision with condition mentioned therein.

CASE NO. AR - 75	M/s. Sterlite Industries (I) Ltd., Tuticorin
Meeting No. 40/81	HQ. F. No. As per list given in the Agenda.
Dated: 28.12.2010	List of Advance Auth. No & date given below

Sl. No.	Advance Licence No. & date	Sl. No.	Advance Licence No. & date
01	0310408695 dated 17.11.2006	08	3510024822 dated 16.10.2008
02.	0310387437 dated 28.06.2006 .	09	3510024830 dated 10.10.2008
03	0310394292 dated 11.08.2006 .	10.	3510024905 dated 17.10.2008
04	0310392348 dated 01.08.2006 .	11.	0310387435 dated 28.06.2006
05	0310398147 dated 04.09..2006	12	0310391972 dated 31.07.2006
06	3510024769 dated 26.09.2008	13	0310392525 dated 01.08.2006
07	3510024770 dated 29.09.2008	14	0310394661 dated 14.08.2006

Decision: NC decided to ratify the norms on repeat basis as per earlier NC decision of M.No. 32/81 dtd. 06.11.2007 in r/o AA No. 0310446763 dtd 17.10.07. Items to be allowed by RA strictly as per above mentioned NC decision with condition mentioned therein.
